

You can come at any time and meet me about this.

(Interruptions)

MR. SPEAKER : Is it all right ? I won't allow it.

(Interruptions)

MR. SPEAKER : I have not allowed you Mr. Mohanty.

SHRI BRAJAMOHAN MOHANTY :
Rose.

MR. SPEAKER : I have already finished it. Pleased sit down. He is too adamant unnecessarily. I want to cooperate with you but I do not know why some people are taking it unnecessarily into their heads ?

(Interruptions)

MR. SPEAKER : I have got nothing to listen to this business of the State. This has got to be done according to the rules and the procedure. You can come to my Chamber and tell me, not here. You want to teach me about rules, come and teach me.

(Interruptions)

MR. SPEAKER : Not a single word whatever the hon. Member says, will go on record.

*(Interruptions)***

(iii) Need to withdraw eviction notices served on Tribal people living around foot hills of Simili Pal Forest in Mayurbhanj District.

SHRI HARIHAR SOREN (Keonjhar) : Mayurbhanj and Keonjhar districts of Orissa are predominantly inhabited by tribal people. The Government of India has set up a tige project in the Simili pal forest in Mayurbhanj district. Recently eviction notices have been served to the people living

around the foothills of Simili Pal. Thousands of families most of whom are tribals will be displaced on implementation of the eviction notices. A serious discontent has arisen among the people who are being rendered homeless. Neither the Central Government nor the State Government has made arrangement for rehabilitation of these people. Thus the future of these downrodden people is hanging in the balance and they are passing the days with great uncertainty

The Centre has introduced a number of schemes for the economic rehabilitation of the Scheduled Castes and Scheduled Tribes and other weaker sections of the society. The eviction notices are going against the interest of the tribals. Besides, the living of the tribal people around Simili Pal will not affect the tige project in any way.

As such, I request the Government of India to intervene in the matter immediately and withdraw eviction notices as early as possible.

MR. SPEAKER : I have not allowed you Mr. Mohanty, but still you are speaking. You were supposed to be a member of the Government also.

(Interruptions)

MR. SPEAKER : There is no point of order ; there is nothing. I won't allow it.

(Interruptions)

MR. SPEAKER : Prof. Nirmala Kumari Shaktawat.

(Interruption)

[MR. DEPUTY SPEAKER *in the Chair.*]

(iv) Need to instal Atomic Power Plants at Ravatbhata, Rajasthan

प्रो० निर्मला कुमारी शक्तवात (चित्तौड़गढ़) : अध्यक्ष महोदय, मैं नियम 377 के